



FORMB

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DENTORTH INDIA PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Dentorth India Private Limited
2.	Date of incorporation of corporate debtor	21 st September 1995
3.	Authority under which corporate debtor is incorporated/registered	ROC Bangalore
4.	Corporate Identity No. of corporate debtor	U51397KA1995PTC072808
5.	Address of the registered office and principal office(if any) of corporate debtor	No 677, 1st Floor, Suite # 123, 27 th Main 13 th Cross, HSR Layout, Sector 1, Bangalore, Karnataka, India, 560102.
6.	Date of closure of Insolvency Resolution Process	12 th March 2024
7.	Liquidation commencement date of corporate debtor	13 th March 2024 (Received order copy on 14 th March 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	S Vijay Mahindhran IBBI/IPA-002/IP-N01172/2021-2022/13920
9.	Address and e-mail of the liquidator, as registered with the Board	B 908 Central Park Apartments, Saravanampatti, Near Amman Koil Stop, Coimbatore, Tamil Nadu, 641035. Email: svjmcs@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	B 908 Central Park Apartments, Saravanampatti, Near Amman Koil Stop, Coimbatore, Tamil Nadu -641035. Email: dentorth.cirp@gmail.com
11.	Last date for submission of claims	12 th April 2024

Notice is hereby given that the National Company Law Tribunal, Bengaluru bench has ordered the commencement of liquidation of Dentorth India Private Limited on 13th March 2024.

The stakeholders of Dentorth India Private Limited are hereby called upon to submit their claims with proof on or before 12th April 2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 18.03.2024
Place: Coimbatore

S Vijay Mahindhran
Liquidator of Dentorth India Private Limited
IBBI/IPA-002/IP-N01172/2021-2022/13920